

**The Minister of Industry (Shri Manubhai Shah):** (a) and (b). Manipur Administration reported in the second week of November, 1960, that the prevailing price for salt locally was high. This appeared to be due to non-lifting of quotas allocated to Manipur by salt traders of Manipur. Steps have been taken by Salt Department, in consultation with the Manipur Administration, for the movement of 5,700 maunds of salt to Manipur. Arrangements have also been made for rushing further supplies to Manipur in consultation with the Manipur Administration.

**Powerlooms in Maharashtra and Gujarat**

**2223. Shri Yadav Narayan Jadhav:** Will the Minister of Commerce and Industry be pleased to state the number of authorised and unauthorised powerlooms at the different centres in the States of Maharashtra and Gujarat upto date with a break up of powerlooms run on cotton yarn and non-cotton yarn Centre-wise?

**The Minister of Commerce (Shri Kanungo):** The information is being collected and will be laid on the Table of the House when received.

**Netaji Subhas Chandra Bose**

**2224. Shri Aurobindo Ghosal:** Will the Prime Minister be pleased to state:

(a) whether the name of Netaji Subhas Chandra Bose appears in the list of war-criminals of the U.K.; and

(b) if so, what steps have been taken to delete the name?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** (a) and (b). Government have no information in this matter. Attempts are, however, being made to obtain such information as is possible through our High Commissioner in the U.K.

गाय तथा बछड़ों की खाल का नियंत

२२४४-क. { पंडित ब्रज नारायण 'बजेश' :  
श्री प्रकाश बीर शास्त्री :

क्या बाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि १९५७, १९५८ तथा १९५९ में और ३१ अक्टूबर, १९६० तक गायों व बछड़ों की कितनी खालें किस-किस देश को नियंत की गईं ?

**बाणिज्य तथा उद्योग उपमंत्री (श्री सतीश चन्द्र) :** एक विवरण पटल पर रखा जाता है। [देलिये परिशिष्ट ३, अनुबन्ध संख्या ६६]

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12 hrs.

**PAPERS LAID ON THE TABLE**

**ANNUAL REPORT OF TRADE MARKS REGISTRY**

**The Minister of Commerce (Shri Kanungo):** Sir, I beg to lay on the Table a copy of the Annual Report of the Trade Marks Registry for the year ending 31st March, 1960, under Section 126 of the Trade and Merchandise Marks Act, 1958. [Placed in Library. See No. LT-2550/60]

**REPORT OF U.P.S.C.**

**The Deputy Minister of Labour (Shri Abid Ali):** Sir, on behalf of Shri B. N. Datar, I beg to lay on the Table a copy of each of the following papers under Article 323(1) of the Constitution:—

- (1) Tenth Report of the Union Public Service Commission for the period 1st April, 1959 to 31st March, 1960.

[**Shri Abid Ali**]

(2) Memorandum explaining the reasons for non-acceptance of the Commission's advice during 1959-60. [Placed in Library. See No. LT-2551|60.]

**REPORT OF SECOND AGRICULTURE LABOUR ENQUIRY, AMENDMENT TO EMPLOYEES' PROVIDENT FUNDS SCHEME AND SUMMARY OF PROCEEDINGS OF INDIAN LABOUR CONFERENCE**

**Shri Abid Ali:** Sir, I beg to lay on the Table a copy of the—

- (i) Report of the Second Enquiry on Agricultural Labour in India (Vol. 1—All India). [Placed in Library, See No. LT-2552|60]
- (ii) Notification No. G.S.R. 1467 dated the 10th December, 1960 making certain further amendment to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952 [Placed in Library, See No. LT-2553|60]
- (iii) Summary of proceedings of the Eighteenth Session of the Indian Labour Conference held at New Delhi on the 24th and 25th September, 1960. [Placed in Library, See No. LT-2554|60]

**STANDARDS OF WEIGHTS AND MEASURES (CONVERSION OF LAND AREAS) RULES**

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** Sir, I beg to lay on the Table a copy of the Standards of Weights and Measures (Conversion of Land Areas) Rules, 1960 published in Notification No. S.O. 2874 dated the 3rd December, 1960, under sub-section (3) of section 17 of the Standards of Weights and Measures Act, 1956. [Placed in Library. See No. LT-2555|60]

**12.04 hrs.**

**MESSAGES FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th December, 1960, agreed without any amendment to the Forward Contracts (Regulation) Amendment Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 9th December, 1960."
- (ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th December, 1960, agreed without any amendment to the Preference Shares (Regulation of Dividends) Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 14th December, 1960."

**12.05 hrs.**

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**SEVENTY-FIFTH REPORT**

**Sardar Hukam Singh (Bhatinda):** Sir, I beg to present the Seventy-fifth Report of the Committee on Private Members' Bills and Resolutions.